

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA 197/99

Friday the 19th day of February 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Baby Padmanabhan  
S/o Padmanabhan  
General Secretary  
Kerala Customs Central Excise and Narcotics  
Electronic Maintenance Engineers Association ...Applicant

(By advocate Mr J.Omprakash)

Versus

1. Union of India, rep. by Secretary  
Ministry of Finance, Dept.of Expenditure  
New Delhi-1.
2. The Secretary, Min. of Finance  
Dept.of Revenue, New Delhi.
3. The Chairman, Central Board of Excise  
and Customs, New Delhi.

...Respondents.

(By advocate Mr S.K.Balachandran)

The application having been heard on 19th February  
1999, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel of the applicant seeks permission  
to withdraw the application with liberty to file a fresh  
application. Liberty is granted and the application is  
closed.

Dated 19th February 1999.



(A.V. HARIDASAN)  
VICE CHAIRMAN

aa.

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

CP(C) No.37/99

IN  
OA 198/99

Dated 4th day of November, 1999.

CORAM

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN  
HON'BLE MR G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

P.S. Easwaran  
S/o P.L.Subramanian  
Salaried Commission Bearer  
Kerala Express Batch No.V  
Divisional Commercial Manager(Catering)  
Southern Railway  
Thiruvananthapuram.  
(By advocate Mr P.K.Madhusoodanan)

...Petitioner

Versus

Sri Rajgopal  
Senior Commercial Manager  
Catering Department  
Head Quarters Office  
Southern Railway, Park Town,  
Chennai.

...Respondent.

(By advocate Mr K.V.Sachidanandan)

The petition having been heard on 4th November, 1999,  
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR A.V.HARIDASAN, VICE CHAIRMAN

Learned counsel for the petitioner states that the  
respondent has already complied with the order of this  
Tribunal in OA 198/99. Hence we do not find any need to  
proceed further with this contempt petition. Therefore  
notice issued is discharged and contempt petition is closed.

Dated 4th November, 1999.



G.RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A.V. HARIDASAN  
VICE CHAIRMAN

aa.